

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.859 of 1997

New Delhi, this the 22nd day of January, 1998.

Hon'ble Mr. N. Sahu, Member(A)

6

1. Durga Parshad
S/o Sh.Har Prashad
Ex.Casual Labour
under Permanent Way
Inspector, N.Rly.
Bareilly
2. Ram Saroop
S/o Sh.Het Ram
Ex.Casual Labour
under Permanent Way
Inspector, N.Rly.
Bareilly
3. Hazari Lal
S/o Sh.Angamey
Ex.Casual Labour
under Permanent Way
Inspector, N.Rly.
Bareilly
4. Khem Karan
S/o Ram Sahey
Ex.Casual Labour
under Permanent Way
Inspector, N.Rly.
Bareilly
5. Mangli
S/o Sh.Radhey Shyam
Ex.Casual Labour
under Permanent Way
Inspector, N.Rly.
Bareilly
6. Mohan Lal
S/o Sh.Gokul Lal
Ex.Casual Labour
under Permanent Way
Inspector, N.Rly.
Bareilly
7. Kishan Lal
S/o Ram Charan
Ex.Casual Labour
under Permanent Way
Inspector, N.Rly.
Bareilly

...Applicants

(By Advocate : Sh.B.L.Madhok proxy
for Sh.B.S.Mainee)

Versus

Union of India : Through

1. The General Manager
Northern Railway
Baroda House
New Delhi
2. The Divisional Rly. Manager
Northern Railway
Moradabad (U.P.)
3. The Permanent Way Inspector
Northern Railway
Bareilly (U.P)

... Respondents

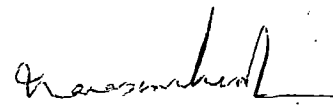
(By Advocate : Sh.O.P. Kshatriya)

ORDER (ORAL)

By Sh. N. Sahu, Member (A) -

Learned counsel for respondents repeats which is also mentioned in the counter that 6 out of 7 applicants have been granted relief. Applicant No.7 ~~have~~ not appeared before them so far.

2. Learned counsel on behalf of applicants has taken time twice before to verify this information. I do not think it is appropriate any further to grant time. I, therefore, treat the OA as infructuous and it stands accordingly dismissed. I however, allow the liberty to the applicants either to revive this OA or to file a fresh OA if the averments of the respondents are found to be incorrect.


(N. Sahu)
Member (A)

/Kant/